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श्री ललित न रायण मिश्र]

Papers laid

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जहां तक उचित अवसर का संबंध है और कानून बनाने की बात है, राजनारायग जी ने विषय को समझा नहीं। अभी तक वहां कोई कानून नहीं बना कि 15 परसेंट ड्यूटी बढा दी गयी। वह इसे करना चाहते हैं और उस का हम विरोध कर रहे हैं कि वे ऐसा न करें। इसके ग्रलाबा न कोई उन्होंने कानून बनाया ग्रौरन कोई ग्रौर बात है। ग्रौर जो पहले की बात है और जो झाज की बात है. वह राजनारायण जी एक न समझें। पहले का हिन्दुस्तान माज नहीं है, ब्राज हिन्दूस्तान एक स्वतंत्र देश है श्रीर हिन्दुस्तान अपने पावों पर खड़ा है । इतलिए वे पुरानी बातों से न हरें । बह कुछ नहीं होने वाला है और न इंग्लिस्तान समझे कि*हिन्दू*स्तान पुराना हिन्दुस्तान है आरे न राजनारायण जी यह बात ध्यान में लायें। यह एक नया हिन्दु-स्तान है ।

श्री राजनारावण : समझ गये, समझे गये ।

12.49 р.м.

PAPERS LAID ON THE TABLE ANNUAL REPORT (1971-72) AND ACCOUNTS OF THE CEMENT CORPORATION OF INDIA LTD.,

NEW DELHI AND RELATED TAPERS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sirr on behalf of Shri Moinul Haque Choudhury, I beg to lay on the Table, under sub-section (1) of section 619-A of Che Companies Act, 1956, a copy each of the following papers (in English and Hindi): —

(i) Sixth Annual Report and Accounts of the Cement Corporation of India, Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Librarv, See No. L.T. 104/71 for (i) and

IRON AND STEEL (CONTROL) **AMENDMENT ORDER, 1971**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Steel and Heavy EngineerNotiffcation so. No. 1 kll/Ess.Comm/ Iron 8c SteeL dated the 29th March, 1971. (in English and Hindi), publishing the Iron and Steel (Control) Amendment Older, 1971. Placed in Library, See No. IT. 108/71, INTERNATIONAL COPVRICHT (AMI NDMENT) ORDER, 1971

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY): Sir, I beg to lav on the Table, under section 43 of the Copyright An., 1957. a copy of the Ministry of Education and Youth Services Notification S.O. No. -IIS. dated the 2Srd January, 1971 (in English and Hindi), publishing the International Copyright (Amendment) Order, 1971. [Placed in library, See No. LT. HI/ 71.1

I.ANNUM, RIPORT (1969-70) ON THE WORK ING OF THE SEAMEN'S PROVIDENT FUND SCHEME

II. STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS CL\I\ DURING VARIOUS SESSIONS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table: —

(a) A copy (in English and Hindi) of the Fourth Annual Report on the working of the Seamen's Provident Fund Scheme for the year 1969-70. [Placed in Library. See No. LT-109/71.]

(b) The following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each:

(i) Statement No. XIV—Fifty-eighth Session, 1966. (ii) Statement No. XII—Fifty-ninth

Session, 1967. (iii) Statement No. XVIII—Sixty-third

XVIII—Sixty-tnird Session, 1968. (iv) Statement No. XIII—Sixty-fourth Session, 1968. (v) Statement No. XVIII—Sixty-fifth Session, 1968. (vi) Statement No. XV—Sixty-seventh Session 1960. (vii) Statement No. No.

XV—Sixty-seventh Session, 1969. (vii) Statement No. XIII—Sixth-eighth Session, 1969. (viii) Statement No. XI—Sixty-ninth Session, 1969. (ix) Statement No. VIII—Seventieth Session, 1969. fx) Statement No No.

–Seventy-first Session, 1970. (xi) Statement No.

V—Seventy-third IV—Seventy-third

Session, 1970. (Mii) Statement No. II— Seventy-fourth Session, 1970. \See Appendix LXXV, Annexure Nos. 17 to 88A.]